

Affairs. The Indian side did suggest certain schemes like sheep breeding and wool production etc. It was decided that such matters could be considered with reference to specific schemes.

#### Tea Councils

1299. Shri K. Anirudhan:  
Shri K. M. Abraham:  
Shrimati Susela Gopalan:  
Shri Umanath:  
Shri P. P. Esthose:  
Shri Vishwanatha Menon:

Will the Minister of Commerce be pleased to state:

(a) the total number of Tea Councils established by Government in different countries for expanding demand for tea;

(b) the names of countries where they have been established; and

(c) the total amount spent on these Councils during the last three years?

The Minister of Commerce (Shri Dinesh Singh): (a) and (b). Government have not established any Tea Council. The local tea trade in the following countries has set up Tea Councils in which the Governments of India and Ceylon have participated:

- (i) U.K.
- (ii) West Germany
- (iii) U.S.A.
- (iv) Canada
- (v) Australia
- (vi) New Zealand
- (vii) France

In Ireland, the local tea trade has set up a Tea Council; only the Government of India have participated in it.

(c) Year	Amount in Rs.
1964-65	13,27,108.76
1965-66	40,17,077.03
1966-67	58,19,765.75
<b>Total:</b>	<b>1,11,63,951.54</b>

#### Foreign Exchange to Priority Industries

1300. Shri S. E. Damani: Will the Minister of Industrial Development and Company Affairs be pleased to state the foreign exchange that has been made available to the priority industries and how it compared with the foreign exchange provided to other industries during the last three years?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): The total foreign exchange allocations to priority industries in the large-scale sector since June 6, 1966 including supplementary allocations made to units which had utilised their initial licences in terms of Public Notice No. 156?ITC(PN);66, dated 22nd December, 1966 amount to Rs. 353 crores. The foreign exchange allocations to non-priority industries in the large scale sector, for whom foreign exchange provision is made by the Directorate General of Technical Development, amounted to Rs. 50 crores (post devaluation) in 1966-67. The allocation for 1965-66 was Rs. 20 crores and for 1964-65 was Rs. 39 crores in pre-devaluation rupees. According to the present import policy, the non-priority industries are also entitled for additional foreign exchange after they have utilised the earlier licence to the extent of 90 per cent in terms of opening of Letters of Credit or cleared goods through the Customs to the extent of 60 per cent of the value of the initial licences.

#### Directorate of Inspection

1301. Shri S. R. Damani: Will the Minister of Industrial Development and Company Affairs be pleased to State:

(a) whether it is a fact that a Directorate of Inspection has been created under the Company Law Department; and